

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH**

CP/CA. No. 153(ND)/2016

IN THE MATTER OF:

M/s Dakshaa Infrabuild Pvt. Ltd. & Ors.

.... APPLICANT / PETITIONER

Vs.

M/s Rochee Resorts India Pvt. Ltd.

.... RESPONDENT

SECTION:

Under Section 241, 242, 243 & 213

Order delivered on 13.09.2017

Coram:

**R. VARADHARAJAN
HON'BLE MEMBER (JUDICIAL)**

**DEEPA KRISHAN
HON'BLE MEMBER (TECHNICAL)**

For the APPLICANT / PETITIONER

:- Mr. Shariq Reyaz, Advocate

For the RESPONDENT

:-

ORDER

At the request of the Learned Counsel for the Petitioner who represents that the petition is proposed to be withdrawn. The matter is posted for ^{finding} ~~finding~~ necessary application for withdrawal. _{of}

Post the matter on 18th September 2017.

Sd-

**(DEEPA KRISHAN)
MEMBER (TECHNICAL)**

Sd-

**(R. VARADHARAJAN)
MEMBER (JUDICIAL)**